NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.54/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: Fluidda NV.

V/s. M/s. Fluidda India Imaging Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	M-MADHUPREETHA ELANGO Y6 M/S. WADIA GHANDY 800.	Advocate for PETITIONER	Emolugeece Va
	Mrs. Neha Jagrap for M.J. Co.	Advocate for Respondent.	Jaglay.

<u>ORDER</u>

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- From the side of the Petitioner, Ld. Advocate Ms. Madhupreetha Elango is present. From the side of the Respondent, Advocate Mrs. Neha Jagtap is present.
- Petitioner is seeking adjournment on the ground that the Ld. Senior Advocate is out of station for legal work.
- Rejoinder from the side of the Petitioner has not yet been filed. From the 3. side of the Respondent, non-filing of the Rejoinder is seriously objected and pleaded not to grant further opportunity for filing of the Rejoinder.
- Considering the observation made on the last occasion vide para 4 of the Order dated 27th October, 2016, the right to file the Rejoinder by the Petitioner is nies

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5. Request of adjournment is granted. List this matter for hearing on 12th January, 2017. Communicated to both the sides.

Dated 13.12.2016

sd/-

Shri M.K. Shrawat Member (Legal)